

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 37/TT/2011 filed by JPL**

Determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project located in the State of Himachal Pradesh to Abdullapur sub-station located in the State of Haryana.

**Date of hearing:** 20.3.2012

Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: Jaypee Powergrid Limited (JPL)

Respondents: Jaypee Karcham Hydro Corporation Limited and 7 others

Parties present: Shri Amit Kapur, Advocate for JPL  
Ms. Poonam Verma, JPL  
Shri Vishal Anand, JPL  
Shri Rajiv Bhardwaj, JPL  
Shri S.K. Thehne, JPL  
Shri Sitesh Mukherjee, Advocate for HSPL, Respondent No.2  
Shri Sidhartha Das, HSPL, Respondent No.2  
Ms. Shobana Masters, JVPL, Respondent No.4  
Shri R.K. Agarwal, SJVNL, Respondent No.6  
Ms. Sonia Dogra, SJVNL, Respondent No.6  
Shri Rakesh Prasad, PGCIL, Respondent No.7

**RECORD OF PROCEEDINGS**

The learned counsel for the petitioner submitted that the petition has been filed seeking appropriate direction by the Commission to determine the tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project in the State of Himachal Pradesh to Abdullapur sub-station in Haryana and for guidance with respect to the transmission charge sharing, scheduling and metering.

2. The learned counsel submitted that the LILO of 400 KV D/C Baspa-Nathpa Jhakri transmission line at Karcham Wangtoo had achieved commercial operation on 26.5.2011. As regards to 400 KV D/C Karcham Wangtoo transmission line and associated sub-station and shunt reactors the learned counsel submitted that the line has been charged and synchronized with the grid w.e.f. 6.3.2012 and the commercial operation of the line shall commence from 1.4.2012.

3. The learned counsel further submitted that there was a time over run on account of delay in grant of authorization under section 164 of the Electricity Act, 2003 and diversion of forest land for non-forest use which were completely beyond the control of the petitioner.

4. The learned counsel further submitted that the petitioner has filed the petition in accordance with the Regulation 5 of the 2009 tariff regulations and accordingly prayed that provisional tariff be granted in accordance with Regulation 5(4) of the 2009 tariff regulations.

5. The learned counsel for Respondent No.2, Himachal Sorang Power Private Limited, submitted that there is lot of variation between the project cost and the bench mark cost of the transmission system of similar configuration and requested that the tariff should be determined based on the bench mark cost in the interest of the consumers. The learned counsel further sought time to file its objections to the petition.

6. The representative of the Respondent No.6, Satluj Jal Vidyut Nigam Limited, submitted that the copy of the petition has not been served on it. The learned counsel for the petitioner has submitted that a copy has been served on the respondent and affidavit of the service to that effect has been filed in the Commission. The Commission directed the petitioner to serve a copy of the petition to SJVNL if not already served, and directed the Respondent No.6 to file its reply by 13.4.2012.

7. In reply to the query of the Commission raised as to how the portion of the Baspa-Nathpa Jhakri dedicated transmission line from Karcham Wangtoo to Nathpa Jhakri is being used for carrying the power of Karcham Wangtoo HEP, the learned counsel for the petitioner submitted that the subject dedicated line has been installed and is being operated by Baspa HEP owned by Jaiprakash Power Ventures Ltd. and sought time to seek instruction and make submission in this regard.

8. The Commission directed the representative of the NRLDC who was present in the Court, to explain the status of the dedicated transmission line from Karcham Wangtoo to Nathpa Jhakri. The representative of the NRLDC submitted that the

dedicated transmission line from Karcham Wangtoo to Nathpa Jhakri and the LILO have been planned with the approval of Central Electricity Authority. He further clarified that the Karcham Wangtoo-Nathpa Jhakri portion of the dedicated transmission line should be treated as a ISTS transmission line as it is being used for evacuation of power of other generators.

9. The Commission directed the Central Electricity Authority to file its submission as to how the dedicated transmission line of Baspa-Nathpa Jhakri station was planned and permitted to be used for evacuation of power of other generating stations in the region, which is not permissible under the Act.

10. The Commission directed Respondent No.4, Jaiprakash Power Ventures Ltd. to explain as to how a portion of its dedicated transmission line namely, Karcham Wangtoo-Nathpa Jhakri portion of the 400 kV D/C Baspa-Nathpa Jhakri Transmission line is being used for evacuation of power from Karcham Wangtoo HEP without it being an Inter-State Transmission line.

11. The petition shall be listed for hearing on 26.4.2012.

By the order of the Commission

Sd/-  
(T.Rout)  
Joint Chief  
12.4.2012